

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 1014 of 2012

Kanchan Devi

..... Petitioner

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : None

For the Resp.-State : Mr. Rahul Saboo, S.C.-I

For the Resp.No.6 : Mr. B.K.Dubey, Advocate

08/Dated: 10th September, 2021

Heard through V.C.

2. None appears for the petitioner even on repeated calls.

3. Order dated 27.08.2021 reads as follows:-

“07/27.08.2021 Heard through V.C.

2. Nobody appears for the petitioner.

3. Order dated 26.07.2020 reads as follows:

“06/Dated: 26th July, 2021

Heard through V.C.

2. It has been informed that one of the arguing counsels Mr. P.K. Rana has died and the other counsel is not taking interest in this case.

3. In this view of the matter, let notice be issued by the registry to the petitioner-Kanchan Devi to engage other counsel.

4. Mr. V.K. Dubey is present for the private respondent

5. Put up this case on 27.08.2021.”

4. Pursuant to the aforesaid order, notice was issued upon the sole petitioner and as per office report neither service report nor the undelivered notice is received till date.

5. Awaiting service report, put up this case on 10.09.2021.”

4. From the order sheet it appears that the notice was issued upon the sole petitioner on 31.07.2021 itself. Thereafter, the case was listed on 27.08.2021 and case was again adjourned to be listed for today.

5. From office note it appears that undelivered notice has not been received, as such it is deemed to be validly served to the petitioner. Even otherwise now in the Website of the Jharkhand High Court the position of the cases are up dated.

6. Mr. B.K.Dubey is present for the respondent no.6.

7. In view of the aforesaid facts the instant writ application is dismissed for non-prosecution.

(Deepak Roshan, J.)

Amardeep/